

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

EARLIER ORIGINAL APPLICATION NO. 388 OF 2025 (PB)
ORIGINAL APPLICATION NO. 388 OF 2025 (WZ) &
ORIGINAL APPLICATION NO.93 OF 2025 (WZ)

IN THE MATTER OF:

Banda Nagaraj Kumar

..... Applicants

Versus

District Collector Raigad & Ors

.....Respondents

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(Earlier Original Application No.388 of 2025 (PB)
Original Application No.133/2025(WZ) & Original Application No.93/2025 (WZ)
News item appearing in Deccan Herald Dated 23.07.2025 titled " No
permissions given: RTI terms quarry behind Navi Mumbai's
Tata Cancer Hospital is illegal

I, Amar Devekar Age 35 working as a District Mining Officer, Raigad, do hereby solemnly affirms on behalf of respondent no 3 as under,

1. I say that I have gone through the contents of the Original Application and its annexure thereto. I have been authorized by the Respondent no. 3 to file an affidavit in the present O.A.

2. I say that, O. A. No. 133/2025 and O.A. No. 93/2025 have been clubbed together by order of this Hon'ble Tribunal dated 14.11.2025 passed in Original Application No. 133 of 2025.

3. I say that, the cognizance has been taken of this matter by the Hon'ble Tribunal suo-moto on the basis of a news item titled "No permissions given; RTI terms quarry behind Navi Mumbai's Tata Cancer Hospital, illegal" appearing in Deccan Herald dated 23.07.2025.

4. I say that, Respondent No.2 submitted in its affidavit that the stone quarrying is also being done at the site in question, which would fall in the domain of District Collector, Raigad- Respondent No.1. It is respectfully submitted that,

the respondent no. 3 i.e Directorate of Geology and Mining department never issued any permission so far the site mentioned in the affidavit of respondent no. 2 as well as the sites mentioned in the present O.A. It is further submitted that, as per Maharashtra Minor mineral extraction (Development and regulation) (Amendment) rule, 2013 the District Collector Raigad might have granted permission for the quarries in question after verifying all the criteria.

5. I say that, considering the above appropriate order may be passed in respect of respondent no. 3

Hence this Affidavit for Respondent no. 3

VERIFICATION

I Amar Devekar Age: 35 working as District Mining Officer, Raigad, Dist. Raigad, for Respondent-3 herein above, do hereby solemnly declare that what is stated in paragraphs 1 to 5 of the above reply is true to my knowledge, and is based on information, belief and legal advice, which I believe to be true.

Place : Alibag

Date : 10 /02/2026

Identify the deponent DEPOSED

(Adv S.B. Vaidya-Pandit)



APR

APR
(Amar Devekar)

District Mining Officer, Raigad
Respondent-3

BEFORE ME

S. B. Vaidya-Pandit
10/2/2026

AMIT M. DESHMUKH
NOTARY STATE OF MAHARASHTRA
ALIBAG.

REGN. NO. 1285
Valid upto 26/05/2029

Noted and Registered
at Serial Number. 16612026
Date : 10 FEB 2026